

13.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of the Rajya Sabhas:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th November, 1977, agreed without any amendment to the Lady Hardinge Medical College and Hospital (Acquisition) and Miscellaneous Provisions Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 14th November, 1977."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1977."

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977, as passed by Rajya Sabha.

PUBLIC ACCOUNTS COMMITTEE TWELFTH REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to present the Twelfth Report of the Public Accounts Committee on Paragraphs relating to New

Lines and Line Capacity Works included in the Report of the Comptroller and Auditor General of India for the Year 1974-75, Union Government (Railways).

COMMITTEE ON SUBORDINATE LEGISLATION

SECOND REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur) I beg to present the Second Report of the Committee on Subordinate Legislation

13.04 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 21st November, 1977, will consist of:—

(1) Consideration of any item of Government Business carried over from the List of Business for Friday, the 18th November, 1977.

(2) Consideration and passing of:

(i) The Banking Service Commission (Repeal) Bill, 1977.

(ii) The Enemy Property (Amendment) Bill, 1977.

(iii) The Advocates (Amendment) Bill, 1977.

(iv) The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Bill, 1977.

(v) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1977.